



## తెలంగాణ రాజపత్రము

### THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 4] HYDERABAD, THURSDAY, OCTOBER 3, 2024.

### TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 30th September, 2024 is being published under article 348 (3) of the Constitution of India for general information:-

#### TELANGANA ORDINANCE No. 4 OF 2024

Promulgated by the Governor in the Seventy-Fifth Year of the Republic of India.

#### AN ORDINANCE FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955.

[1]

O. 115 [RSN]

Whereas, the Government have considered the importance and contribution of the State Capital to the State's economy. Though in terms of its geographical extent it constitutes just about 0.58% of State's geography (around 650 Sq. Kms out of 1,12,077 Sq. Kms), the region contributes over a third of the State's tax revenue and GSDP, besides being main source of livelihoods and economic and industrial activity. The Hyderabad City is considered as one of the best liveable cities of the world by international rating agencies like Mercer on the metrics of World Class infrastructure and "ease of living", etc.;

And whereas the Hyderabad City is considered preferred investment destination for Fortune 500 companies in the field of Pharma, Biotechnology, IT, ITES, etc., and the city administration is striving to keep this business attractiveness in the years to come by various progressive policies;

And whereas, the recent heavy rains and floods brought for the vulnerability of the city to the vagaries of nature. The unforeseen contingencies and disasters necessitate the requirement of specialised agencies, whose services can be roped in by the GHMC to strategies and implement effective resilient systems for natural calamities and disasters. Accordingly, it is considered necessary for strengthening the hands of the GHMC, Hyderabad which is the local authority concerned with civic administration of the city to engage the services of such specialised agencies in times of need. Similar necessity is found in respect of protection of precious community assets like water bodies, greenery, public open spaces, community assets, etc., which have become prone for various kinds of encroachments for want of constant attention from the Civic Body;

And whereas, it has been considered essential to make necessary amendments to the Greater Hyderabad Municipal Corporation (GHMC) Act, 1955 to provide necessary competence to the Commissioner, GHMC to engage the services of any specialised Agency for the purpose of Disaster Response and Asset Protection;

And whereas, it has been decided to give effect to the above decision immediately;

And whereas, the Legislature of State of Telangana is not in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2024.

(2) It shall come into force at once.

2. In the principal Act, after section 374-A, the following section shall be inserted, namely,-

**“Power to protect the Assets of the Corporation and the Government.**

374-B Notwithstanding anything contained in this Act, it shall be competent for the Government to empower any officer or agency or authority to exercise any of the powers of the Corporation and the Commissioner vested in them by or under this Act to protect public

**Short title and commencement.**

**Insertion of new section, 374-B.**

assets like roads, drains, public streets, water bodies, open spaces, public parks, etc., vested in the Corporation or under State Government and preserve them from any kind of illegal encroachments, in the manner prescribed by the Government as it deems fit from time to time, for the purpose of Disaster Response and Protection of public assets.”.

**JISHNU DEV VARMA,**  
Governor of Telangana.

**R. THIRUPATHI,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice,  
Law Department.